

**Criminal Procedure Code (MP Amendment) Bill, 2007**

□2038. MISS ANUSUIYA UIKEY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Criminal Procedure Code (M.P. Amendment) Bill, 2007 (Sl. No. 15, 2007) has been received for the prior approval by Government of India;
- (b) if so, when this Bill was received by Government of India and the action taken on this Bill, so far;
- (c) whether there is any legal obstacle in regard to its approval;
- (d) if so, the details thereof; and
- (e) by when this Bill will be approved by Government of India and the estimated time to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) The Code of Criminal Procedure (Madhya Pradesh Amendment) Bill, 2007 (No. 15 of 2007) as passed by the State Legislature and reserved by the Governor of consideration and assent of the President was received in this Ministry on 30.08.2007. The Hon'ble President assented the Bill on 14.02.2008 and the same was conveyed to the State Government on 18.02.2008.

**Cases under Domestic Violence Act**

2039.SHRIMATI BRINDA KARAT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the State-wise break-up of cases registered under Protection of Women from Domestic Violence Act and the total nationally; and
- (b) the number of cases in which action had been taken within the specified period of three months?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) As per the statistics provided by National Crime Records Bureau (NCRB), State/UT-wise details and total of cases at National level, registered under Domestic Violence Act, during 2005, 2006 and 2007 are given in the Statement (*See below*).

(b) This information is not maintained by NCRB. However, State/UT-wise details and total number of cases, chargesheeted, cases convicted, persons arrested, persons chargesheeted and persons convicted under Domestic Violence Act, during 2005, 2006 and 2007 are given in the Statement.

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□ Original notice of the question was received in Hindi.